

**IN THE INCOME TAX APPELLATE TRIBUNAL
HYDERABAD ' S.M.C.' BENCH, HYDERABAD.**

**BEFORE SMT. P. MADHAVI DEVI, JUDICIAL MEMBER
(Through Virtual Hearing)**

**I.T.A. No.1465/Hyd/2019
(Assessment Year : 2011-12)**

Shri Belida Rajender,
Hyderabad-500 068
PAN AJVPR 1132N

....Appellant.

Vs.

Income Tax Officer,
Ward 1, Nalgonda.

.....Respondent.

Appellant By : None.

Respondent By : Shri M. Mahidhar (D.R.)

Date of Hearing : 22.06.2021.

Date of Pronouncement : 22.06.2021.

O R D E R

This is assessee's appeal for Assessment Year 2011-12 against the order of the Commissioner of Income Tax (Appeals)-3, Hyderabad Dt.25.07.2019.

2. In this appeal, Notice of hearing was sent to the address of assessee given in Form 36 which has been returned unserved

with the remark 'left without instruction, returned to sender'.

There is no intimation of any change of address and therefore this Tribunal has no option but to dismiss the appeal for non-prosecution with liberty to the assessee to seek recall of the order, if the assessee so desires.

3. In the result, the appeal of assessee is dismissed.

Order pronounced in the open court on 22nd June, 2021.

Sd/-
(SMT. P. MADHAVI DEVI)
Judicial Member

Hyderabad, Dt. 22nd June, 2021.

* Reddy gp

Copy to :

1.	Shri Belida Rajender, 4-5-4, Akkachalama, Nalgonda-508 001
2.	ITO, Ward 1, Nalgonda.
3.	Pr. C I T-3, Hyderabad.
4.	CIT(Appeals)-3, Hyderabad.
5.	DR, ITAT, Hyderabad.
6.	Guard File.

By Order

Sr. Pvt. Secretary, ITAT, Hyderabad.